

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA  
STARRED QUESTION NO. 63  
TO BE ANSWERED ON 27.07.2015

IRREGULARITIES UNDER PMGSY

\*63 SHRI RAMDAS ATHAWALE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) Whether Government is aware of any irregularities committed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years and if so, the details thereof; and
- (b) whether Government has conducted any inquiry in this regard and if so, the details and the outcome thereof?

ANSWER  
MINISTER OF RURAL DEVELOPMENT  
(SHRI BIRENDER SINGH)

(a) and (b): A Statement is laid on the Table of the House.

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Statement referred to in reply to Parts (a) and (b) of Rajya Sabha Starred Question No. 63  
due for answer on 27.07.2015

(a)&(b) 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Central Government to improve the rural infrastructure through construction of roads.

In order to bring the execution of PMGSY works to the desired quality standard, a three tier quality management mechanism has been institutionalized. Under the first tier, the Programme Implementation Units (PIUs) are required to ensure process control through mandatory tests on material and workmanship at field laboratory. The second tier is a structured independent quality monitoring at the State level through State Quality Monitors (SQMs) to ensure that every work is inspected at initial stage, middle stage and final stage of the construction. Under the third tier, independent National Quality Monitors (NQMs) are deployed for random inspection of road works to monitor quality and also to provide guidance of senior professionals to the field functionaries. Based on the periodic monitoring of quality of roads under the 3-tier mechanism, corrective measures, wherever necessary, are taken by the State Governments.

As per the PMGSY programme Guidelines, ensuring quality of road works under PMGSY is the responsibility of State Rural Roads Development Agency (SRRDA), which is the Implementing Agency in the States. All such complaints are, therefore, referred to the State Quality Coordinators of respective SRRDA for taking necessary corrective action and furnishing action taken report. In case adequate response is not received within the prescribed time schedule, the National Rural Roads Development Agency (NRRDA) deposes National Quality Monitor (NQM) for enquiry, and based on the report of the NQM, further action is taken.

During the year 2012-13, 2013-14, 2014-15 and 2015-16 (upto to June, 2015) 170 such cases have been received in National Rural Roads Development Agency (NRRDA). Out of these, 66 cases have been sent to the respective State Governments for enquiry and appropriate action as per programme guidelines. In the remaining, 104 cases Independent National Quality Monitors were deputed by NRRDA for enquiry. Out of these, in 57 cases, irregularities were noticed in road works and these reports have been shared with the concerned States for rectification and appropriate action. State-wise, year-wise details of complaints received and action taken thereon during the last three financial years and the current financial year (upto June 2015) are given at **Annexure**.

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Annexure referred to in reply to parts (a) and (b) of the Rajya Sabha Starred Question No.63 to be answered on 27.07.2015

DETAILS OF COMPLAINTS RECEIVED AND ACTION TAKEN DURING THE YEAR 2012-13							
Sl. No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through Monitors			
				Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	1		1	0		1
2	Arunachal Pradesh	1		1	0	1	
3	Assam	1		1	0		1
4	Bihar (State)	6		6	0	2	4
5	Bihar (CAs)*	4		4	0	1	3
6	Chhattisgarh	1		1	0	1	
7	Gujarat	-	-	-	-	-	-
8	Haryana	-	-	-	-	-	-
9	Himachal Pradesh	1		1	0	1	
10	Jammu & Kashmir	1		1	0	1	
11	Jharkhand (State)	1		1	0		1
11	Jharkhand(CAs)*	1		1	0		1
12	Karnataka	-	-	-	-	-	-
13	Kerala	-	-	-	-	-	-
14	Madhya Pradesh	2		2	0	1	1
15	Maharashtra	2		2	0	1	1
16	Manipur	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-
18	Mizoram	-	-	-	-	-	-
19	Nagaland	-	-	-	-	-	-
20	Orissa	1		1	0		1
21	Punjab	2		2	0	1	1
22	Rajasthan	1		1	0	1	
23	Sikkim	1		1	0	1	
24	Tamil Nadu	-	-	-	-	-	-
25	Tripura(State)	-	-	-	-	-	-
25	Tripura(CAs)*	1		1	0		1
26	Uttar Pradesh	5		5	0	2	3
27	Uttarakhand	1		1	0	1	
28	West Bengal	-	-	-	-	-	-
<b>Total</b>		<b>34</b>	<b>0</b>	<b>34</b>	<b>0</b>	<b>15</b>	<b>19</b>

\*CAs= Central Agencies

Annexure referred to in reply to parts (a) and (b) of the Rajya Sabha Starred Question No.63 to be answered on 27.07.2015

DETAILS OF COMPLAINTS RECEIVED AND ACTION TAKEN DURING THE YEAR 2013-14

Sl. No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through Monitors			
				Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	1		1	0		1
3	Assam	2		2			2
4	Bihar (State)	8	2	6		1	5
5	Bihar (CAs)*	4		4	0	1	3
6	Chhattisgarh	1		1		1	
7	Gujarat	1		1	0	1	
8	Haryana	-	-	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-	-
10	Jammu & Kashmir	1		1	0	1	
11	Jharkhand (State)	1		1			1
11	Jharkhand (CAs)*	3		3	0	1	2
12	Karnataka	0		0			
13	Kerala	1		1			1
14	Madhya Pradesh	3		3	0	2	1
15	Maharashtra	3		3	0	1	2
16	Manipur	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-
18	Mizoram	-	-	-	-	-	-
19	Nagaland	-	-	-	-	-	-
20	Orissa	2		2	0	2	
21	Punjab	-	-	-	-	-	-
22	Rajasthan	-	-	-	-	-	-
23	Sikkim	-	-	-	-	-	-
24	Tamil Nadu	-	-	-	-	-	-
25	Tripura(State)	1		1	0		1
25	Tripura(CAs)*	-	-	-	-	-	-
26	Uttar Pradesh	8		8	0	6	2
27	Uttarakhand	-	-	-	-	-	-
28	West Bengal	2		2		2	
<b>Total</b>		<b>42</b>	<b>2</b>	<b>40</b>	<b>0</b>	<b>19</b>	<b>21</b>

\*CAs

= Central Agencies



Annexure referred to in reply to parts (a) and (b) of the Rajya Sabha Starred Question No.63 to be answered on 27.07.2015

**DETAILS OF COMPLAINTS RECEIVED AND ACTION TAKEN DURING THE YEAR 2014-15**

Sl. No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	-	-	-	-	-	-
3	Assam	2	2	0	-	0	0
4	Bihar (State)	18	11	7	-	4	3
5	Bihar (CAs)*	-	-	-	-	-	-
6	Chhattisgarh	1	1	0	-	0	0
7	Goa	-	-	-	-	-	-
8	Gujarat	-	-	-	-	-	-
9	Haryana	-	-	-	-	-	-
10	Himachal Pradesh	1	1	0	-	0	0
11	Jammu & Kashmir	2	0	2	-	2	0
12	Jharkhand (State)	1	0	1	-	0	1
13	Jharkhand(CAs)*	1	0	1	-	0	1
14	Karnataka	-	-	-	-	-	-
15	Kerala	-	-	-	-	-	-
16	Madhya Pradesh	1	1	0	-	0	0
17	Maharashtra	4	4	0	-	0	0
18	Manipur	1	0	1	-	0	1
19	Meghalaya	-	-	-	-	-	-
20	Mizoram	-	-	-	-	-	-
21	Nagaland	-	-	-	-	-	-
22	Odisha	-	-	-	-	-	-
23	Punjab	3	3	0	-	0	0
24	Rajasthan	1	0	1	-	0	1
25	Sikkim	1	0	1	-	1	0
26	Tamil Nadu	-	-	-	-	-	-
27	Telangana	-	-	-	-	-	-
28	Tripura(State)	-	-	-	-	-	-
29	Tripura (CAs)*	-	-	-	-	-	-
30	Uttar Pradesh	20	11	9	-	5	4
31	Uttarakhand	1	0	1	-	0	1
32	West Bengal	3	2	1	-	1	0
<b>Total</b>		<b>61</b>	<b>36</b>	<b>25</b>	<b>0</b>	<b>13</b>	<b>12</b>

\*CA

s= Central Agencies

Annexure referred to in reply to parts (a) and (b) of the Rajya Sabha Starred Question No.63 to be answered on 27.07.2015

DETAILS OF COMPLAINTS RECEIVED AND ACTION TAKEN DURING THE YEAR 2015-16

Sl. No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	2	1	1	0	0	1
3	Assam	0	0	0	0	0	0
4	Bihar (State)	7	5	2	0	0	2
5	Bihar (CAs)*	-	-	-	-	-	-
6	Chhattisgarh	4	4	0	0	0	0
7	Goa	-	-	-	-	-	-
8	Gujarat	-	-	-	-	-	-
9	Haryana	1	1	0	0	0	0
10	Himachal Pradesh	1	1	0	0	0	0
11	Jammu & Kashmir	1	1	0	0	0	0
12	Jharkhand (State)	4	3	1	0	0	1
13	Jharkhand(CAs)*	-	-	-	-	-	-
14	Karnataka	-	-	-	-	-	-
15	Kerala	-	-	-	-	-	-
16	Madhya Pradesh	1	1	0	0	0	0
17	Maharashtra	2	1	1	0	0	1
18	Manipur	-	-	-	-	-	-
19	Meghalaya	-	-	-	-	-	-
20	Mizoram	-	-	-	-	-	-
21	Nagaland	-	-	-	-	-	-
22	Orissa	1	1	0	0	0	0
23	Punjab	-	-	-	-	-	-
24	Rajasthan	-	-	-	-	-	-
25	Sikkim	-	-	-	-	-	-
26	Tamil Nadu	-	-	-	-	-	-
27	Telangana	-	-	-	-	-	-
28	Tripura(State)	-	-	-	-	-	-
29	Tripura (CAs)*	-	-	-	-	-	-
30	Uttar Pradesh	8	8	0	0	0	0
31	Uttarakhand	-	-	-	-	-	-
32	West Bengal	1	1	0	0	0	0
<b>Total</b>		<b>33</b>	<b>28</b>	<b>5</b>	<b>0</b>	<b>0</b>	<b>5</b>

\*CAs

= Central Agencies